

Studies and the Indian Association of Lawyers are Societies registered under the Societies Registration Act (Act XXI of 1860). The International Law Association Regional Branch (India) is a branch of the International Law Association which is registered in England. The International Law Association which was founded in 1873 is a world wide organization having consultative status with the United Nations. These institutions are required to send their accounts duly audited and certified by a registered accountant or other recognised body of Auditor for the financial year. The accounts are also open to test check by the Auditor General at this discretion and the Government of India reserve the right to have the accounts audited by the Comptroller and Auditor General on their own initiative.

(d) No, Sir.

[*English*]

**Increase in Rates of Electricity in Union Territories**

4433. SHRI MOOL CHAND DAGA : Will the Minister of ENERGY be pleased to state :

(a) the number of times rates/charges of electricity have been increased in the Union Territories during the last three years with the reasons for the same in each case;

(b) the cost of generating one unit of electricity in the Union Territories where prices have been increased in each phase of generation and in each case;

(c) whether the rates increased have also been due to mismanagement, mal-practices, and labour problems in power generating and distributing utilities;

(d) if so, in how many cases action has been taken against the erring employees during the last three years; and

(e) the corrective or preventive measures taken to avoid such recurrence as stated in part (c) ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) to (e). The information is being collected and will be laid on the Table of the House.

**Import of old Machinery for Industries**

4434. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that only a couple of years ago, the Union Government permitted the import of old machinery for different industries;

(b) if so, (i) the name of industry importing and year of importing, (ii) amount of foreign exchange involved, (iii) name of the country exporting, (iv) number of parties involved in importing and (v) reasons for importing; and

(c) how many of the parties which imported old machinery are now in the field for modernisation and import of machinery and how many are in the list of sick units ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNA-CHALAM) : (a) No, Sir, Import of second-hand machinery is being permitted for the last several years subject to the fulfilment of certain conditions prescribed by Government in this regard.

(b) and (c). The Chief Controller of Imports and Exports have reported that Indian Trade Classification Revision-2 on the basis of which Foreign Trade Statistics are recorded/published, does not classify the old/new machinery separately and that Foreign Trade State Statistics are maintained for the country as a whole and not Industry-wise/Party-wise. As such, information relating to the number of parties which imported second hand machinery and are engaged in modernisation or have turned sick, is not Centrally maintained.

**Development in Telecommunication System of Cachar District of Assam**

4435. SHRI AJOY BISWAS : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the steps proposed to be taken to develop the telecommunication system of Cachar district of Assam during the Seventh Five Year Plan; and

(b) the details of the scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Modernisation and augmentation of switching and transmission network to give stable telecom facilities in Cachar district of Assam during Seventh Five Year Plan.

(b) The information is given in the attached statement.

#### Statement

The Details of Schemes Proposed during 7th Plan:

1. Automatisation of Hailakandi and Karimganj exchanges.

2. Provision of microwave link between Silchar and Aizwal.

3. Trunk exchange (T-43) at Hailakandi.

4. Fourteen Long Distance Public Telephones are planned to be provided in Cachar district, *i.e.* 7 under MARR scheme and 7 on Open Wire line system.

#### Rural Electrification in Tripura and Meghalaya

4436. SHRI AJOY BISWAS : Will the Minister of ENERGY be pleased to state :

(a) the total number of villages in Tripura and Meghalaya respectively;

(b) the total amount sanctioned for rural electrification for Tripura and Meghalaya in the Seventh Five Year Plan; and

(c) the criteria being followed in this respect ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) The total number of villages in Tripura and Meghalaya, as per 1971 census, are 4727 and 4583 respectively.

(b) An amount of Rs. 15 crores in the case of Tripura and Rs. 24 crores in the case of Meghalaya have been allocated for rural electrification during Seventh Five Year Plan.

(c) The provision for RE (Normal) Programme, financed by Rural Electrification Corporation, is built into the State Plans on the basis of 10% annual step up over the approved allocation of the year 1984-85. Under State Plan, Minimum Needs Programme provision is provided depending upon the resources of the State and competitive claims of Generation. Transmission and Distribution Programme.

#### Requirement and Supply of Electricity

4437. SHRI AJOY BISWAS : Will the Minister of ENERGY be pleased to state :

(a) the requirement and supply of electricity during 1983-84, and 1984-85, State-wise details thereof; and

(b) the steps taken by Government to narrow down the gap between requirement and supply of electricity in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) State-wise requirement and availability of power during 1983-84 and 1984-85 is indicated in the statement attached.

(b) In order to further increase power availability in the country, a number of measures are being taken. These measures include maximisation of generating from the existing capacity, expeditious commissioning of on-going projects, reducing T and D losses etc.